SENTINAL, Guwahati, 24.1.2023
Page No. 6, Size:(8.10)cms X (7.10)cms.

NHRC seeks report on poor healthcare facilities in Kurung Kumey district

A CORRESPONDENT

ITANAGAR, Jan 23: A complaint has been filed at the National Human Rights Commission (NHRC) by the North East Human Rights Organization (NEHRO), alleging that the people of the Kurung Kumey district are facing acute shortage of doctors, child specialists, other specialists, etc.

The complaint further alleged suffering of suffering due to non-availability of medical equipments etc., in the district. Pursuant to the directions of the NHRC, a report was received from the office of the Joint Secretary to the Arunachal Pradesh Government.

As per the report, the list of sanctioned strength and present number of doctors in the Kurung Kumey district had been furnished. It was further reported that the Director of Health Services (DHS) has placed many proposals for posting of doctors in the district, which have been approved and orders passed. However, due to the representation for retention by the doctor concerned, the process has not achieved its intended action yet.

NEHRO secretary for State affairs, Buteng Tayeng informed further informed that the report reveals a shocking state of affairs. Seven of the PHC/CHCs have no doctor at all, despite there being a sanctioned post in each.

There are only five doctors in place as against 23 sanctioned posts of doctors in nine hospitals/PHC/CHCs.

The District Hospital has only four doctors against 11 sanctioned posts. Right to health can be read into the Fundamental Right to Life under Article 21 of the Constitution, as held by the Supreme Court.

Moreover, Article 47 of the Constitution mandates that it is among the primary duties of the State to improve public health. Evidently, the State needs to do much more to ensure that its people have access to basic health care, Tayeng said. Accordingly, the NHRC has directed the Chief Secretary of Arunachal Pradesh to initiate measures to rectify the situation and to submit a follow-up report to the Commission within four weeks.

NHRC seeks report on woman doctor s death

https://www.orissapost.com/nhrc-seeks-report-on-woman-doctors-death/

The National Human Rights Commission (NHRC) has sought details regarding the death of a woman doctor posted at the Urban Primary Health Centre (UPHC) at Baneikala under Joda police limits in Keonjhar district. The apex rights body has passed the order on Case No-45 filed by human rights activist Himanshu Sekhar Nayak on the death of Dr Subhashree Kar. The commission in its order has asked the Keonjhar SP to file the report within four weeks. Notably, Dr Kar participated in the 'Zero Nite Celebrations' with her co-workers on New Year's Eve, December 31. However, she was found dead in a room of her residence the next day. The door was locked from the inside and police had to break in to recover the body.

HINDUSTAN TIMES, Delhi, 24.1.2023
Page No. 14, Size:(3.55)cms X (5.65)cms.

NHRC Chairperson promotes use of Hindi

Justice Arun Mishra, Chairperson, NHRC said that languages play an important role in the preservation and promotion of the culture in a country. Therefore, it is necessary to keep alive Hindi and other Indian languages by promoting their use in day-to-day life for the cultural unity and integrity of the country. Justice Mishra was addressing a function organised to present awards to the winners of various competitions held during September, 2022 for the officers and staff of the Commission to encourage them to work in the official language.

NEWS 18, Online, 24.1.2023
Page No. 0, Size:(0)cms X (0)cms.

What Ails Telangana s Health Dept? Oppn Points Out Botched Procedures, Mismanagement in Hospitals

https://www.news18.com/news/india/what-ails-telanganas-health-dept-oppn-points-out-botched-procedures-mismanagement-in-hospitals-6901639.html

Telangana’s health department is facing some heat in recent years, with a series of unfortunate events coming to light. Harish Rao, the nephew of chief minister K Chandrashekar Rao, took over the portfolio in November 2021. Since then there have been at least two controversial incidents in which women have lost their lives.

During his predecessor Eatela Rajender’s time, the coronavirus pandemic had hit and the state government had to battle allegations of oxygen shortage in hospitals. This was before he was unceremoniously shown the door by the ruling Telangana Rashtra Samithi (now Bharat Rashtra Samithi) over allegations of land-grabbing.

Before that, botched surgeries at Sarojini Naidu Eye Hospital had left seven people blind in one eye each during the time when C Laxma Reddy was the health minister. His predecessor T Rajaiah was sacked over allegations of corruption in the purchase of ambulances.

In the latest controversy, Bharatiya Janata Yuva Morcha leader G Srikanth Goud shared a video in which, he claimed, a security guard was stitching the head wound of a man at Patancheru Area Hospital. After the video went viral, Harish Rao ordered a probe into the incident.

A week ago, two women passed away after undergoing caesarean operations at Government Area Hospital in Malakpet. 11 women had been operated on that day and two of them developed post-surgery complications. While the kin allege that they died due to negligence on part of the doctors, health officials say that they might have passed away due to underlying health issues. An investigation is underway.

In August last year, four women died after sterilisation operations at a government hospital in Ranga Reddy district. The licence of the surgeon was cancelled and compensation was announced for the families. The incident saw opposition leaders demanding the resignation of the health minister.

After the two women died a week ago, Telangana Congress president Revanth Reddy said that the health minister and other officials should be booked on charges of murder. BJP Hyderabad district president S Surender Reddy said that crucial equipment was not working in the hospital.

During the pandemic, health minister Eatela Rajender came under fire after he dismissed claims of oxygen shortage in hospitals by saying that the problem was there everywhere. In mid-2021, the minister was forced to resign after farmers in Medak district brought allegations of land-grab against him. The senior leader, who fought alongside KCR for a separate Telangana state, is now in the BJP.

The incident at Sarojini Eye Hospital in 2016 sent shockwaves among citizens. The NHRC had sent a notice to the state over the case in which seven persons lost partial vision. It was allegedly due to an infection caused by a bacterial species present in the saline solution used during the procedures.

Observers say these incidents are a stain on a state that is known for its private healthcare facilities all over the world. It is a hub of hospital tourism where patients from countries like Bangladesh and Yemen can be found any day. However, they say, it’s a different story in government-run hospitals.

12 policemen booked for killing farmer over 'cow slaughter' in UP

https://indianexpress.com/article/cities/lucknow/12-policemen-booked-for-killing-farmer-over-cow-slaughter-in-up-8400279/

A day after an FIR was lodged against 12 Uttar Pradesh police personnel, including three sub-inspectors, for allegedly killing a 50-year-old farmer and accusing him of cow slaughter, his wife said she wouldn't rest till all the accused are arrested.

Speaking to The Indian Express, Afroz Naqvi, wife of Zeeshan Haider Naqvi, who was killed in September 2021, said, "We have won the fight but the battle is still on as there is a long way to go before I get justice for my husband. These policemen have orphaned my three sons and they should be behind bars. I will not sit idle till I ensure that all of them are arrested."

The FIR was filed two days after Saharanpur Chief Judicial Magistrate (CJM) Anil Kumar on January 20 directed police to lodge a case of murder against the 12 policemen.

Police said the personnel have been booked under IPC sections related to murder and criminal conspiracy.

Naqvi, who owned around 40 bighas in Theetki village of Saharanpur district and is the cousin of Samajwadi Party leader and former Minister of State Syed Isa Raza, was killed on the night of September 5, 2021, after he was shot in his right leg during a police raid.

While the family claimed he was taken out of his home and killed, police said they had acted on a tip-off about cows being slaughtered in a forest near Theetki village and that Naqvi, who was allegedly present at the spot and was carrying a country-made pistol, accidentally shot himself in the leg while fleeing.

Police also claimed to have recovered around 250 kg of cow carcasses from the site, besides tools that were allegedly used for slaughtering the animals.

Naqvi was later taken to hospital where he died during treatment while the remaining five accused were sent to the jail and booked under IPC sections related to cow slaughter.

However, in a written complaint filed on September 7, 2021, at the SSP office, Naqvi's wife Afroz said, "My husband was home when police took him to a nearby field and killed him. I want justice for the killers of my husband."

With no action taken on her complaint, Afroz wrote multiple letters, including to Union and state ministers and the National Human Rights Commission. In February 22, Afroz finally approached the Allahabad High Court, following which the Lucknow bench directed the Saharanpur court to dispose of the case expeditiously.

On January 20, while directing police to lodge a case of murder against the 12 policemen, CJM Kumar said, “It is surprising that the area police in its report has mentioned that four cases were lodged against the deceased (Naqvi) at the time of his death. It is surprising that all four cases were lodged on the day he died (September 5, 2021). This act of the police appears to be a cover-up exercise to turn an illegal act into a legal one.”

The court further observed that while police are “supposed to fire on the lower leg of fleeing criminals”, in Naqvi’s case, he was shot from behind, with the bullet hitting him on the thigh. “He died because there was heavy bleeding owing to the bullet wound and no treatment was made available”.

Saharanpur SSP Vipin Tada said, “Following the court’s directive, a case has been registered against 12 policemen, including three sub-inspectors and nine constables. We are collecting details of all the accused policemen, including their present postings. We have also initiated a fresh investigation.”

Sub-Inspectors Yashpal Singh, Asgar Ali and Omveer Singh, Head Constable Sukhpal Singh, and constables Bharat Singh, Vipin Kumar, Pramod Kumar, Rajveer Singh (now retired), Neetu Yadav, Devendra Kumar (retired), Brijesh (retired) and Ankit Kumar have been named in the FIR filed on Sunday.

Head constable Sukhpal Singh, 53, posted at the Gopali police outpost, suffered a brain hemorrhage hours after the court issued its order and has been admitted to the ICU of a private hospital.

Hriday Narain Singh, in-charge of the Deoband Kotwali police station, said, “The legal process has started and once we collect details of the present postings of those named in the FIR, we will start taking action. We have learnt that three among the police officials are retired.”

Four die, over a dozen fall ill in fresh hooch tragedy in dry Bihar’s Siwan district

https://www.thehindu.com/news/national/other-states/fresh-hooch-tragedy-death-in-dry-bihars-siwan-district/article66423987.ece

At least four persons died and over a dozen fell critically ill in a fresh hooch tragedy in Bihar’s Siwan district. Six persons have lost their eyesight while 16 have been arrested in the incident. Bihar was declared a dry State in April 2016.

The incident happened in Bala village of the Bhopatpur panchayat of Siwan district where villagers consumed spurious liquor on January 21 and from Sunday night their condition started deteriorating and they were admitted to Siwan district hospital.

According to a statement issued by the Siwan district administration, “at least 10 people were admitted to the Siwan district hospital around 7 p.m. on Sunday after they complained of stomach pain, nausea and dizziness”. District Magistrate Amit Kumar Pandey said the “cause of death will only be ascertained after post-mortem report”. “We have also spoken to the villagers and urged them to report fearlessly about illegal liquor trade in their area. No innocent will be harassed and a medical team is camping at the village. An investigating team has been formed and we will be able to divulge more details once we get the autopsy report”, said Mr. Pandey.

A senior police official of the district, on condition of anonymity, admitted to The Hindu that at least four persons have died and 14 are admitted to different hospitals of Siwan, Gorakhpur (in eastern Uttar Pradesh) and Patna. However, villagers said the death toll had gone up to seven in Siwan while six persons lost their eyesight.

Additional Director General of Police Jitendra Singh Gangwar said 16 persons had been arrested in the incident. “Senior district police officials have reached the village for further investigation. Spirit was brought from Kolkata for making sanitiser which was transported to Siwan from Muzaffarpur on January 18”, Mr. Gangwar told media persons.

‘Death toll up’

Meanwhile, the villagers claimed the death toll had gone up to seven and they listed the names of the deceased in Siwan hooch tragedy as: Surendra Rawat (30), Naresh Rawat (42), Dhurendhar Manjhi (37), Janakdeo Rawat (30), Jitendra Manjhi (18), Rajesh Rawat (25) and Raju Manjhi (35). “All of them along with other villagers had consumed spurious liquor locally and returned home. Their condition deteriorated on Sunday night and they died by next morning,” an inconsolable relative of Janakdeo Rawat told media persons in the village. “Besides, several villagers are critical and admitted to different hospitals”, he added.

Earlier in December 2022, at least 42 people had died after consuming spurious liquor in neighboring Saran district. The National Human Rights Commission (NHRC) had taken suo motu cognisance of the Saran incident for investigation. The incident had also triggered political slugfest in the Bihar Assembly with Opposition BJP leaders

demanding the resignation of Chief Minister Nitish Kumar for his government's "utter failure in implementing prohibition effectively" in the State. The BJP leaders also claimed that over 100 people had died in Saran hooch incident.

Under the new State Prohibition and Excise Act (2016), Bihar was declared a dry State with stringent provisions of punishment to the violators. However, the government amended the law thrice in last six years but, over five lakh people have been arrested under new liquor law in the State and several lakh litres of liquor were seized. Departmental actions were taken against hundreds of policemen and excise department officials for violating the liquor law or, conniving with illegal liquor smugglers. Illicit liquor is smuggled into different corners of Bihar from neighbouring Uttar Pradesh, West Bengal, Jharkhand and neighbouring countries with porous borders like Nepal and Bangladesh. Traders bring illegal liquor into the State in milk vans, LPG cylinder vans, empty truck tyres, ambulances, and through railway staff etc. People claim that there has been home delivery of liquor at premium rates. Mr. Kumar, meanwhile, has been reiterating that liquor will continue to be banned in the State "at any cost".

अरुणाचल प्रदेश : सार्वजनिक स्वास्थ्य सेवा में देरी पर मुख्य सचिव को NHRC का नोटिस

https://samacharnama.com/states/andhra-pradesh-news/Arunachal-Pradesh-NHRC-notice-to-Chief-Secretary-on-delay/cid9795180.htm

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने अरुणाचल प्रदेश के मुख्य सचिव को एक नोटिस जारी कर राज्य के कुरुंग कुमे जिले में "सार्वजनिक स्वास्थ्य में सुधार" की स्थिति में कदम उठाने के लिए कहा है। NHRC ने मुख्य सचिव को 4 सप्ताह की अवधि के भीतर आयोग को उसी के संबंध में एक अनुवर्ती रिपोर्ट प्रस्तुत करने के उपाय शुरू करने के लिए भी कहा है। उत्तर पूर्व मानवाधिकार संगठन (एनईएचओ) के राज्य मामलों के सचिव बुटेंग तायेंग के एक बयान के अनुसार, पिछले साल 11 नवंबर को एनईएचओ द्वारा एनएचआरसी के समक्ष एक शिकायत दर्ज की गई थी जिसमें आरोप लगाया गया था कि लोग डॉक्टरों, बच्चों और अन्य विशेषज्ञों की भारी कमी का सामना कर रहे हैं। , आदि कुरुंग कुमे जिले में। शिकायत में आगे आरोप लगाया गया है कि चिकित्सा उपकरण आदि की अनुपलब्धता के कारण भी जिले के लोगों को काफी परेशानी हो रही है।

यह आगे बताया गया कि स्वास्थ्य सेवाओं के निदेशक, सरकार। अरुणाचल प्रदेश सरकार ने कुरुंग कुमे में डॉक्टरों की पोस्टिंग के लिए कई प्रस्ताव रखे थे, जिन्हें मंजूर कर लिया गया था और आदेश भी पारित हो गया था । हालांकि, रिटेंशन के लिए संबंधित डॉक्टर के अभ्यावेदन के कारण, प्रक्रिया ने अभी तक अपनी इच्छित कार्रवाई हासिल नहीं की थी। शिकायत/रिपोर्ट से यह भी पता चला कि कुरुंग कुमे में सात प्राथमिक और सामुदायिक स्वास्थ्य केंद्रों में एक भी डॉक्टर नहीं था, जबकि उनमें से प्रत्येक में एक डॉक्टर स्वीकृत था।

साथ ही, 9 अस्पतालों/पीएचसी/सीएचसी में स्वीकृत 23 राशि के विरुद्ध केवल पांच चिकित्सक कार्यरत हैं। जिला अस्पताल में स्वीकृत 11 पदों के मुकाबले मात्र चार चिकित्सक हैं। NHRC ने अपने नोटिस में कहा कि सार्वजनिक स्वास्थ्य में सुधार करना राज्य के प्राथमिक कर्तव्यों में से एक है क्योंकि 'स्वास्थ्य के अधिकार' को संविधान के अनुच्छेद 21 के तहत जीवन के मौलिक अधिकार में पढ़ा जा सकता है। आयोग ने मुख्य सचिव को स्थिति को सुधारने के उपाय शुरू करने का निर्देश देते हुए कहा, "जाहिर है, राज्य को यह सुनिश्चित करने के लिए बहुत कुछ करने की जरूरत है कि उसके लोगों की बुनियादी स्वास्थ्य देखभाल तक पहुंच हो।" इस बीच, NEHO ने कहा कि "अपने निजी राजनीतिक लाभ के लिए डॉक्टरों के स्थानांतरण और पोस्टिंग में राजनीतिक नेताओं की भागीदारी और हस्तक्षेप" वर्तमान में अरुणाचल की प्रमुख समस्याओं में से एक है।

Arunachal: NHRC issues notice to AP CS on doctors' shortage in Kurung Kumey

https://arunachal24.in/arunachal-nhrc-issues-notice-to-ap-cs-on-doctors-shortage-in-kurung-kumey/

National Human Rights Commission (NHRC) has issued notice to Arunachal Pradesh Chief Secretary on the acute shortage of doctors in Kurung Kumey District, on the basis of a complaint lodged by North East Human Rights Organization (NEHRO) in November last year alleging that the people of said district were facing acute shortage of doctors, child specialist and other specialists, etc.

The complaint also alleged suffering of people due to non-availability of medical equipments in the district.

Pursuant to the directions of the NHRC, a report on December 14 last was received from the office of the state joint secretary according to which, the list of sanctioned strength and present number of doctors in Kurung Kumey had been furnished.

It was further reported that the state Director of Health Services, has placed many proposals for posting of doctors in the district, which has been approved and order was passed.

However, due to the concerned doctor's representation for retention, the process has not achieved its intended action yet.

The report also revealed a shocking state of affairs as seven of the PHC and CHCs have no doctor at all, despite a sanctioned post in each. There are only five doctors in place as against 23 sanctioned posts of doctors in nine hospitals of the district.

The District Hospital has only four doctors, as against 11 sanctioned posts.

The NEHRO in a statement said that right to health can be read into the fundamental right to life under article 21 of the Constitution, as held by the Supreme Court. Moreover, article 47 of the Constitution mandates that it is among the primary duties of the state to improve public health.

"Evidently, the state needs to do much more to ensure that its people have access to basic health care," the statement said.

"We are very shocked to know the acute shortage of man power in the health department of Kurung Kumey. We believe that, one of the major problems is that political leaders are interfering in the transfer and posting of doctor for their personal political gain. We appeal Chief Minister Pema Khandu to issue a strict directive to refrain everyone for political interference," the NEHRO said.

ARUNACHAL TIMES, Online, 24.1.2023
Page No. 0, Size:(0)cms X (0)cms.

It is important for government leaders to refrain from interfering in the transfer and posting of doctors and to ensure that any decisions made are based on the best interests of the patients and the health care system, the organisation said.

“Evidently, the state needs to do much more to ensure that its people have access to basic health care,” the statement said.

“We are very shocked to know the acute shortage of man power in the health department of Kurung Kumey. We believe that, one of the major problems is that political leaders are interfering in the transfer and posting of doctor for their personal political gain. We appeal Chief Minister Pema Khandu to issue a strict directive to refrain everyone for political interference,” the NEHRO said.

It is important for government leaders to refrain from interfering in the transfer and posting of doctors and to ensure that any decisions made are based on the best interests of the patients and the health care system, the organisation said.

सिवान शराब कांड: 6-6 लोगों की मौत मंत्री संतोष सुमन को लगती है 'छोटी' बात

https://www.newsnationtv.com/states/bihar/siwan-liquor-case-six-people-died-minister-santosh-suman-said-it-is-a-small-thing-338777.html

एक बार फिर से बिहार सुर्खियों में है. इस बार भी शराब कांड को लेकर बिहार सुर्खियों में है. दरअसल, सिवान जिले में जहरीली शराब पीने से अबतक 6 लोगों की मौत हो चुकी है, लेकिन बिहार सरकार में एससी एसटी कल्याण मंत्री संतोष कुमार सुमन को 6-6 लोगों की मौतें छोटी-मोटी बातें लगती हैं. दरअसल, संतोष सुमन ने कहा है कि बिहार सीएम नीतीश कुमार ने पहले ही कहा है कि शराब बुरी चीज है, इससे दूर रहने की जरूरत है. फिर भी लोग है जो नही मानते है. छोटी-छोटी घटनाए होती रहती है सरकार उन लोगो के विरुद्ध दंडित करने की कार्यवाई करेगी और कर भी रही है. संतोष सुमन इतने पर ही नहीं रुके उन्होंने आगे कहा कि वाले दिनों में शराब से मौत की घटना धीरे धीरे कम हो जाएगी.

अबतक 6 लोगों की मौत, कई की हालत गंभीर, 16 गिरफ्तार

सीवान शराब कांड मामले में पुलिस ने बड़ी कार्रवाई को अंजाम दिया है. मामले में अभी तक आपूर्तिकर्ता और ट्रांसपोर्टर समेत 16 लोगों की गिरफ्तारी हो चुकी है. पुलिस की अलग-अलग टीमें कई इलाकों में तेजी से छापेमारी कर रही हैं. पुलिस सीवान के शराब तस्करों पर शिकंजा कस रही है. पूरे मामले पर पुलिस हेड क्वार्टर ने नजर बनाई हुई है. माना जा रहा है कि देर शाम तक मामले में कई बड़ी गिरफ्तारियां भी हो सकती हैं. लकड़ी नबीगंज ओपी के दो गांवों का ये मामला है.

बिहार पुलिस द्वारा अपने ट्विटर हैंडल पर जानकारी साझा की गई है. बिहार पुलिस ने ट्वीट किया, 'कांड की गंभीरता को देखते हुए इस कांड को अपराध अनुसन्धान विभाग (मधनिषेध प्रभाग) द्वारा ग्रहण किया गया है. DIG(CID), FSL टीम के साथ घटना स्थल के लिए प्रस्थान कर गए हैं. DIG सारण क्षेत्र घटना स्थल पर कैम्प कर रहे हैं. अबतक 16 व्यक्ति गिरफ्तार किये गए हैं. अग्रतर करवाई जारी है.'

ये भी पढ़ें-सीवान शराब कांड: 6 लोगों की मौत, कई की हालत गंभीर, 16 गिरफ्तार
आपको बता दें कि सीवान में 6 व्यक्तियों की संदिग्ध परिस्थिति में मौत हो गई है. वहीं, 12 से अधिक लोगों की तबीयत बिगड़ गई. 10 लोगों की हालत गंभीर बताई जा रही है. जहरीली शराब से मौत की आशंका जताई जा रही है. पहले तबियत बिगड़ने के बाद 5 लोगों को सीवान के

सदर अस्पताल में भर्ती कराया गया था. जिसके बाद ये संख्या बढ़ती चली गई. वहीं, एक शव को भी सदर अस्पताल में लाया गया है. जहरीली शराब पीने से तबीयत बिगड़ने और मौत की सूचना मिल रही है, लेकिन जिला प्रशासन ने इसकी पुष्टि नहीं की है.

छपरा में करीब 70 मौत

14-18 दिसंबर के बीच जहरीली शराब का सेवन करने से छपरा जिले में करीब 70 लोगों की मौतें हुई थी. 41 दिनों बाद एक बार बिहार में फिर जहरीली शराब से लोगों की मौतों की खबर आ रही है. छपरा के मशरख और इसुआपुर इलाके में सबसे ज्यादा मौतें हुई थी. NHRC ने संज्ञान लेते हुए जहरीली शराब से हुई मौतों की जांच कर रही है.

JAN CHOWK, Online, 24.1.2023
Page No. 0, Size:(0)cms X (0)cms.

आदिवासियों पर जारी हिंसा पर 'बस्तर का बहिष्कृत भारत' नाम से रिपोर्ट जारी

https://janchowk.com/statewise/report-released-on-ongoing-violence-on-tribals-of-bastar/

लोक स्वातन्त्र्य संगठन (पी.यू.सी.एल) ने बस्तर में चल रहे आंदोलनों व प्रदर्शनों पर पुलिस की हिंसा तत्काल बंद करने, धार्मिक अल्पसंख्यकों पर हमले करने वालों पर कड़ी कार्यवाही करने, धार्मिक अल्पसंख्यकों के खिलाफ प्रशासनिक अमले व ग्राम सभाओं द्वारा निकाले जा रहे आदेशों पर रोक लगाने और सामाजिक कार्यकार्ताओं और याचिकाकर्ताओं की कानूनी प्रताड़ना बंद करने की मांग की है।

दरअसल छत्तीसगढ़ में मानवाधिकार उल्लंघन के मामलों में लगातार बढ़ोत्तरी हो रही है। चाहे अल्पसंख्यक ईसाइयों के खिलाफ अत्याचार की घटनाएं हों, या मानवाधिकार कार्यकर्ताओं के दमन का सवाल हो या फिर नक्सल उन्मूलन के नाम पर आदिवासी ग्रामीणों के ऊपर हिंसा की घटना हो- मानवाधिकार हनन के इन अनगिनत मामलों ने प्रदेश को चिंताजनक परिस्थिति में ला खड़ा कर दिया है।

इन्हीं सवालों को लेकर छत्तीसगढ़ लोक स्वातन्त्र्य संगठन (पी.यू.सी.एल) ने 20 जनवरी 2023 को मायाराम सुरजन स्मृति लोकायन भवन, रायपुर में एक राज्यस्तरीय सम्मेलन का आयोजन किया, जिसमें देश-प्रदेश के मानवाधिकार और सामाजिक कार्यकर्ता एकजुट हुये। सम्मेलन में अल्पसंख्यक ईसाई आदिवासियों पर जारी हिंसा और अत्याचारों पर “बस्तर का बहिष्कृत भारत” के नाम से रिपोर्ट जारी की गई।

सम्मेलन का प्रथम सत्र

सम्मेलन के प्रथम सत्र के विषय थे- “छत्तीसगढ़ के आदिवासी इलाकों में धार्मिक अल्पसंख्यकों पर बढ़ते हमले: ईसाई धर्मावलम्बियों के खिलाफ प्रताड़ना की परिस्थितयों पर रिपोर्ट रिलीज” तथा “उभरते सवाल: क्या आदिवासी स्वशासन के नाम पर पेसा कानून का सांप्रदायीकरण हो चुका है? और पाँचवीं अनुसूचित क्षेत्रों में डी-लिस्टिंग अभियान के क्या परिणाम होंगे?”

प्रथम सत्र को संबोधित करते हुए डॉ. व्ही. सुरेश ने रेखांकित किया कि, न्याय पालिका के द्वारा समय पर उचित कदम नहीं उठाए जाने से हिंसा और प्रताड़ना की घटनाएं बढती हैं। वंचित समुदायों के उत्पीड़न के साथ मानव विकास सूचकांक, पर्यावरण, प्राकृतिक संसाधनों की लूट, शिक्षा, खाद्यान सुरक्षा आदि विषयों पर भी लगातार ध्यान देने की आवश्यकता है।

रवि नायर ने दंड प्रक्रिया संहिता की धारा 197 के तहत पुलिस-प्रशासन को प्राप्त “दंड से मुक्ति” समाप्त किये जाने, पीड़ितों को शीघ्र और समुचित मुआवजा, दोषियों पर विधिसम्मत कार्यवाही तथा न्याय के लिये अंतर्राष्ट्रीय स्तर पर उपलब्ध प्रावधानों के उपयोग पर ज़ोर दिया।

जनकलाल ठाकुर ने सांप्रदायिकता के विरोध में सर्वहारा वर्ग का बड़ा आंदोलन खड़े किये जाने का आह्वान किया। डिग्री प्रसाद चौहान ने कहा कि, प्रदेश में ईसाई आदिवासी अल्पसंख्यकों के खिलाफ हिंसा और आदिवासियों के मध्य आपसी वैमनस्य कि मूल वजह आदिवासियों का हिंदुकरण तथा हिन्दू राष्ट्रवाद कि अवधारणा है। डॉ. गोल्डी एम. जॉर्ज ने सांप्रदायिक ध्रुवीकरण के लिये पेसा कानून के दुरुपयोग पर रोक लगाए जाने की मांग रखी।

प्रथम सत्र में एडवोकेट डॉ. व्ही. सुरेश (राष्ट्रीय महासचिव, पीयूसीएल, चेन्नई), रवि नायर (साउथ एशिया ह्यूमन राइट्स डौक्यूमेंटेशन सेंटर, बेंगलुरु) तथा जनकलाल ठाकुर (पूर्व विधायक एवं अध्यक्ष, छत्तीसगढ़ मुक्ति मोर्चा) मुख्य वक्ता थे। डिग्री प्रसाद चौहान, जेकब कुजूर, आशीष बेक, सेवती पन्ना, किशोर नारायण, केशव सोरी, व्ही. एन. प्रसाद राव, रिनचिन, ए. पी. जोसी, बृजेन्द्र तिवारी, लखन सुबोध, शहजादी खान और राजेंद्र चंद्राकार परिचर्चा में शामिल हुये। सत्र की अध्यक्षता डॉ. गोल्डी एम. जॉर्ज तथा संचालन अखिलेश एडगर ने किया।

छत्तीसगढ़ राज्य के पांचवी अनुसूचित क्षेत्र/आदिवासी इलाकों में आदिवासी समुदायों के मध्य धार्मिक आस्थाओं के सवाल को लेकर आपसी तनाव और तकरार की परिस्थितियों पर पीपल्स यूनियन फ़ॉर सिविल लिबर्टीस की राज्य ईकाई की पहल पर छत्तीसगढ़ प्रोग्रेसिव क्रिश्चियन अलाएन्स, ऑल इंडिया पीपल्स फोरम (छत्तीसगढ़ ईकाई), दलित अधिकार अभियान, ऑल इंडिया लाएर्स एसोसियशन फॉर जस्टिस (छत्तीसगढ़ ईकाई) आदि जन संगठनों के संयुक्त तत्वाधान में एक फ़ैक्ट फाईंडिंग टीम का गठन किया गया। इस जांच दल ने पांच चरणों में तथ्यान्वेषण किया। तत्पश्चात अल्पसंख्यक ईसाई आदिवासियों पर अनवरत जारी हिंसा और अत्याचारों पर “बस्तर का बहिष्कृत भारत” के नाम से रिपोर्ट जारी की गई।

सम्मेलन का दूसरा सत्र

दूसरे सत्र में बस्तर और छत्तीसगढ़ के अन्य स्थानों में हो रहे जनांदोलनों और सामाजिक कार्यकर्ताओं पर हो रहे दमन के विषय में चर्चा हुई। हिडमे मरकाम, लॉरा जेसानी, हिमांशु कुमार,रिनचिन व डिग्री प्रसाद चौहान इस सत्र के मुख्य वक्ता थे।

बजर जी, आशु मरकाम, पान्डु मरकाम,सुनीता पोट्टाम, तुहिन देव, कलादास डहरिया, संजीत बर्मन, सौरा यादव, इन्दु नेताम परिचर्चा में शामिल हुए। सत्र की अध्यक्षता सोनी सोरी तथा संचालन श्रेया ने किया।

हिड़मे मरकाम, जो एक साल दस महीने के बाद जेल से रिहा हुई है, ने इस सत्र को संबोधित किया। अपने ऊपर लगाए गए सभी आरोपों में वो बरी हुई हैं। उन्होंने सभी के प्रति आभार जताया, जिन्होंने भी उनके लिए आवाज उठाई और सबको कहा कि वो बाहर आकर अपनी लड़ाई जारी रखेंगी।

बस्तर के साथियों ने बताया कि, सिल्गर गोली कांड के बाद, किस तरह पुलिस बल दो सालों से अपने जंगल को बचाने के लिए और पुलिस कैंपों के खिलाफ बुर्जी, बेचापाल और अन्य जगहों पर चल रहे शांतिपूर्ण धरनों पर लाठी चार्ज करके जबरदस्ती कैंप बिठाए जा रहे हैं। वीडियो काल पर जुड़कर धरना पर बैठे साथियों ने 18 जनवरी को भी बुर्जी में पुलिस द्वारा की गई लाठी चार्ज के बारे में बताया। इस लाठी चार्ज में कई लोग घायल हुए।

सामाजिक कार्यकर्ता सोनी सोरी ने बस्तर में मानवाधिकार हनन के मुद्दों को उजागर करते हुए कहा कि सरकार को दमन करने के बजाय जरूरी है कि, वो धरने पर बैठे आदिवासियों से संवाद करें व उनकी मांगों पर ध्यान दें और जल जंगल जमीन पर कोई कारवाही होने से पहले उनकी राय पर गौर करे। यह पेसा कानून और पांचवी अनुसूची के तहत जरूरी है।

हिमांशु कुमार ने अपनी बात रखे हुए सबका ध्यान आकर्षण 11 और 12 जनवरी को बस्तर की सीमा पर हुये हवाई हमले और इस बात पर ध्यान आकर्षित किया कि ऐसे हमले जहां सरकार अपने नागरिकों पर ही वार कर रही है सरासर गैर-कानूनी है। उन्होंने सिलगेर, बुर्जी ,बेरचापाल में चल रहे आदिवासी किसानों के आंदोलनों पर बात रखी।

अपने वक्तव्य में डिग्री प्रसाद चौहान, हिमांशु कुमार और रिनचिन ने उजागर किया कि, गोम्पाड और एडेसमेट्टा के फर्जी एनकाउंटर पर चल रहे केसों में किस तरह शीर्ष अदालत याचिकाकर्ताओं पर ही कार्यवाही की मांग कर रही है। उन्होंने राष्ट्रीय मानवाधिकार आयोग (NHRC) जैसी संस्थाओं की भी निष्क्रिय भूमिका पर सवाल उठाए ।

दलित उत्पीड़न पर लगातार आवाज उठाते कार्यकताओं पर किस तरह दमन हो रहा है उसका उदाहरण खुद पर और अपने साथियों पर देते हुये संजीत बर्मन ने बात रखी कि, कैसे दलित अधिकार आंदोलन को दबाने के लिए गुंडा एक्ट और अन्य ऐसे कानूनों का इस्तेमाल किया जा रहा है व किस तरह संवैधानिक अधिकारों को नकारा जा रहा है।

कलादास डहरिया जी ने चंदूलाल चंद्राकर अस्पताल के कर्मचारियों व दुर्ग-भिलाई में सफाई कर्मचारियों व अन्य मज़दूर आन्दोलनों पर किए जा रहे दमन पर बात रखी। लखन सुबोध ने कहा कि एक मजबूत विपक्ष खड़ा करने के लिए लोगों को संगठित होने की बेहद जरूरत है। राष्ट्रीय पीयूसीएल की सचिव लारा जेसानी ने कहा कि इन मुद्दों पर ध्यान आकर्षण करने और सरकार को जवाबदार मानते हुए राष्ट्रीय स्तर पर इन बातों को पहुंचाना जरूरी है और इसके लिए राष्ट्रीय पीयूसीएल हर प्रयास करेगा।

अंत में सौरा यादव, तुहिन देव व इंदु नेताम जी ने भी अपनी बात रखी कि इस दौर में बहुत जरूरी है कि सभी जन पक्षधर ताकते एक साथ आकर इन पूरे मुद्दों पर एक आवाज उठाए ।